GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA UNSTARRED QUESTION NO : 3533** (TO BE ANSWERED ON THE 3rd April 2023)

NEW CIVIL ENCLAVE IN PURNIA, BIHAR

3533. SHRI SUSHIL KUMAR MODI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether location and profile of acquired land for new civil enclave in Purnia does not match with plan forwarded by Airports Authority of India (AAI), if so, details thereof;

(b) the limitations associated with the new land in terms of apron capacity, passenger handling capacity and details of infrastructural constraints thereof; (c) whether acquired land location would require a longer connectivity from State Highway (SH65);

(d) whether AAI has requested for additional land and increased highway connectivity to the civil enclave, if so, details thereof; and

(e) whether Bihar Government has responded to the demands and agreed to do the same, details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b): Purnia Airport is owned by Ministry of Defence/ Indian Air Force. Airports Authority of India (AAI) had requested 50 acre land for development of a Civil Enclave at Purnia. State Government had informed in June, 2022 that 52.18 acre of land has been acquired. However, AAI had requested land on Northern side and the State Government had acquired land on the Southern side. The completion of the project will depend upon availability of land in the desired direction to AAI by the State Government.

(c) to (e): AAI has requested for 15 acre of additional land for enhancing capacity of the terminal building and additional parking stands for A321 type Aircraft along with connectivity of four-lane road to National Highway-31. The State Govt. has agreed to provide connectivity to the Civil Enclave from highway. However, no response from Government of Bihar has been received against AAI's demand of additional 15 acre of land.
